

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH, LUCKNOW**

This, the 15th day of March, 2019.

Original Application No.332/00293/2016

The Hon'ble Mr. Devendra Chaudhry, Member(A)

Shakshi Tiwari aged about-23 Years, daughter of-Late Sri Radhe Shyam Tiwari Resident of-Vill And Post- Kurcha, Distt-Ambedkar Nagar.

....Applicants

By Advocate: Shri Dharmendra Awasthi.

VERSUS

1. Union of India, through its Principal Secretary, Ministry of communication and postal, New Delhi.
2. Chief Post Master General, Hazratganj, Lucknow.
3. Senior Superintendent of Postal, Faizabad Division Faizabad.

.....Respondents

By Advocate: Shri Rajesh Katiyar

ORDER [ORAL]

Heard Learned Counsel for both the parties. Learned Counsel for the Applicant is submitting that the order dated 26.06.2015 is routine order and is non speaking. Hence, the interest of justice would be served if the Respondents are directed to pass a reasoned and speaking order within a stipulated time period in the case of the Applicant w.r.t. claim for compassionate appointment.

2. Accordingly, the O.A. is disposed of with direction to the Respondent-2 to pass a reasoned and speaking order on the claim of the Applicant w.r.t. compassionate appointment within a period of three months from the date of receipt of certified copy of this order. No costs.

(Devendra Chaudhry
Member-A